

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL****PRINCIPAL BENCH, NEW DELHI*****Reply Affidavit on behalf of respondent No.5*****In ref.****Original Application No.1254 of 2024****Rupendra Singh****..... Applicant****Versus****State of UP & Others****..... Respondents****Index**

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**Dated : September, 2025**

  
( MANOJ KUMAR )  
Advocate

**Counsel for respondent No.5**  
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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
Original Application No.1254 of 2024**

**IN THE MATTER OF :-**

**Rupendra Singh**

..... Applicant

**Versus**

**State of UP & Others**

..... Respondents

**REPLY AFFIDAVIT ON BEHALF OF Respondent No.5**

I, Janmajay Singh, Son of Late Sri Mangal Singh, aged 44 years, resident of house no. 173, Sanjay Gandhi Puram, Near Lekhraj Market, Lucknow District- Lucknow (U.P.), 226016, the deponent do hereby solemnly affirm and State on oath as under :-

1. That before giving paragraph wise reply to the application sum facts and circumstances are very vital for proper adjudication of the matter in respect of answering respondent no.5 which are mentioned as under :-

- (1) That the Government of India, Ministry of Environment, Forest and Climate Change vide notification No. 50141(E) dated 15 Jan 2016 provide that before leasing out any area

Janmajay Singh

of building stone or other minor mineral such area before declaring as vacant for grant of mining lease the concern State Government must prepared 'District Survey Report' and loaded, it in the District portal of the concern District Admiration and invite the objection of the general people within 21 days from the loading of it and if any objection is received then, after considering such objection, it is found that area is suitable for grant of mining lease then obtain the approval of the committee constituted under the chairmanship of nominated member of state level environment assessment authority Uttar Pradesh Lucknow and other members.

- (2) That the above process was done by the District Officer Mahoba for an area of 1.214 hectare, situate on gata no. 1939 (Block no.2) at village-Pahra, Tahsil & District Mahoba and notified such area for 'e-tender-cum-e-bid' for 12,140 cubic meter for annual estimated quantity and the deponent offer the bid amount of Rs. 196.00 per cubic meter, which was found highest and satisfactory by the District Officer



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Mahoba and provisionally accepted and Letter of Intent (L.O.I.) dated 19-01-2019 was issued in favour of the deponent by the District Officer Mahoba.

(3) That after receiving Letter of Intent dated 19-01-2019 the mining plan has been prepared by the deponent through recognized person from Directorate of Geology and Mining Uttar Pradesh, Lucknow and submitted it for approval before The Director for Geology and Mining Uttar Pradesh, Lucknow by the deponent and there after getting approval on mining plan after obtaining it the deponent applied for environmental clearance (E.C.) from the State Level Environmental Assessment Authority Uttar Pradesh, Lucknow and after getting environmental clearance (E.C.) mining lease deed was executed in the favour of the deponent on 18 June 2020 for a period of ten years i.e. up to 17 June 2030.

The copy of the environmental clearance dated 08-02-2020 issued by the State Level Environment Impact



*Sanjay Singh*

Assessment Authority, Uttar Pradesh, Lucknow is being annexed herewith as **Annexure no.1** to this affidavit.

- (4) That thereafter the deponent has also applied Consolidated Consent to operate and authorization hereinafter referred to as the CCA (Consolidated Consent & authorization) under the provisions of section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 and such consolidated consent was issued by the Uttar Pradesh Pollution Control Board regional office, Banda vide its letter no.182003/UPPCB/Banda (UPPCBRO)/CTO/both/MAHOBA/2023 dated 01-07-2023.

A copy of the CTO dated 01-07-2023 is being annexed herewith as **Annexure no.2** to this affidavit.

- (5) That after getting Consolidated Consent & authorization under the provision air and water, the deponent started the mining operation by appointing a mines manager to supervise excavation work in the mines and khanda for the use of foundation of the Houses for local use, the deponent



*Sanjay Singh*

also left 50% of the leased hold area for the safety purpose of village habitation hence, there are no apprehension for pollution to the nearby inhabitant area.

- (6) That the deponent would like to submit that the section-3 of Mines Act 1952 provides as under :-

**“3. Act not to apply in certain cases-**

**(1)** *The provisions of this Act except those contained in*

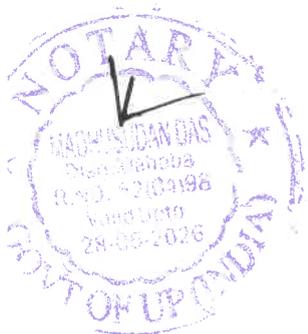
*(Secs. 7, 8, 9, 40, 45 and 46) shall not apply to-*

**(a)** *Any mine or part thereof in which excavation is being made for prospecting purposes only and not for the purpose of obtaining minerals for use or sale*

*Provided that –*

**(i)** *Not more than twenty persons are employed on any one day in connection with any such excavation.*

**(ii)** *The depth of the excavation measured from its highest to its lowest point nowhere exceeds six meters or, in the case of an excavation for coal, fifteen meters, and*



*Janmejy Singh*

- (iii)** *No part of such excavation extends below superjacent ground, or*
- (b)** *Any time engaged in the extraction of kankar murrum, laterite, boulder, gravel, shingle, ordinary sand (excluding kaolin, china clay, white clay or fire clay), building stone (state), road metal, earth, fullers earth (marl chalk) and lime stone.*

*Provided that-*

- (i)** *The working do not extend below superjacent ground, or*
- (ii)** *Where it is an open cast working-*
- (a) The depth of the excavation measured from its highest to its lowest point nowhere exceeds six meters.*
- (b) The number of persons employed on any one day does not exceed fifty, and*
- (c) Explosives are not used in connection with the excavation."*



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(7) That in view of above it is evident that deponent is doing mining operation open cast semi mechanized method with following safety masseurs and following the such conditions of the E.C. :-

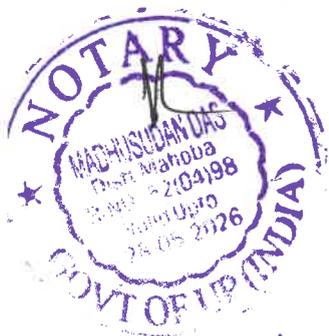
“3. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.

4. This project does not attract any of the general conditions applicable on mining projects specified in EIA notification 14/09/2006.

5. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco fragile zone such as habitat of any wild fauna.

6. There is no litigation pending in any court regarding this project.

7. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).”



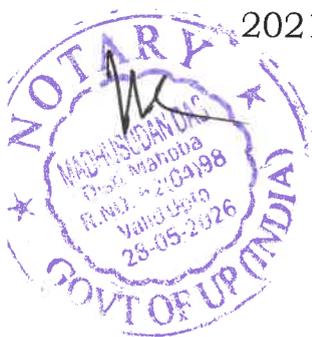
*Janmejay Singh*

Thus application of the applicant have no valid ground to interfere in the mining operation of the respondent no.4 and such application is liable to be dismissed.

**Para wise reply**

- 2- That the contents of paragraph 1 and 2 of the original application are formal hence need no reply.
- 3- That in reply to contents of paragraph 3 of the original application it is submitted that applicant is not resident of village Pahra and as stated he is resident village Bilbai that distance is near about 25 km. from the mining site?
- 4- That the contents of paragraph 4 of the original application are undisputed.
- 5- That in reply to the contents of paragraph 5 and 6 of the original application it is submitted that under the provision of the rule-42 of the Uttar Pradesh Minor Mineral (Concession) Rule-2021, provides as under :-

**“42. Restriction and conditions as to exercise of the liberties, powers and privileges of-**



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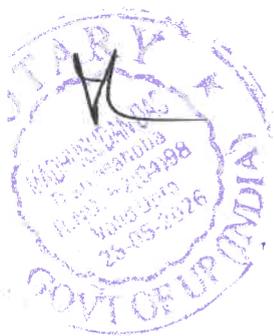
The holder of a lease shall exercise the liberties, power and privileges mentioned in Rule 41 subject to the following restrictions and condition :

**(a)** Nothing shall be erected or setup and no surface operations shall be carried on –

(1) in or upon any public pleasure ground, burning or burial ground or any place held (sacred) by class of persons or house or village site, public road or other place which may be declared by the District Officer as public place and,

(2) in such a manner as to injure or prejudicially affect any building work, property or rights of other persons:

**(b)** No land shall be used for surface operations by persons, which is already occupied by persons, other than the State Government, for works or purpose not included in the lease:



*Janmejaya Singh*

(c) No right of way, well or tank, shall be interfered with:

(d) No entry shall be made on any reserved, protected or vested forest without the previous sanction in writing of the Divisional Forest Officer nor shall any trees or timber be felled, cut or used without obtaining the sanction in writing of that Officer nor otherwise than in accordance with such conditions as the State Government may impose in the behalf:

(e) No mining operation shall be carried on at or to any point within a distance of 50 meter from any railway line except with the previous written permission of the Railway, Administration concern, or from any reservoir, canal or other public works, such as public road and buildings or inhabited site except with the previous written permission of the District Officer or any other officer authorized by the State Government in



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this behalf and otherwise than in accordance with such instruction and conditions either general or special, which may be attached to such permission. The said distance of 50 meters shall be measured in case of railway, reservoir, canal or road horizontally from the outer toe of the Bank or the outer edge of the cutting as the case may be, and in case of a building horizontally from plinth thereof:

Provided that the distance in the case of a village road shall be 10 meters from the outer edge of the cutting: and

**Explanation-** for the purpose of this sub-rule the expression 'public road', shall mean a road which has been constructed after being artificially surfaced as distinct from a track resulting from repeated use, and 'village road' will include any track shown in the revenue record as village road:



*Machhi Chand Das*

**(f)** The existing and future holders of Government lease or permit in respect of any land which is comprised in or adjoins or is reached by the land held by the lease shall be allowed reasonable facilities of the access thereto. In case any loss or damage is caused by such lease or permit holders by exercise of this liberty a fair compensation (as may be mutually agreed upon or in the event of disagreement as may be decided by the State Government) shall be payable therefor by such lease or permit-holder to the lessee:

**(g)** The lessee is bounded to keep vigilance for not polluting the environment of the lease-hold area and nearby area in connection with mining operation and also maintain ecological balance of the area, If at any time it is found that the mining operation are leading to environment pollution or imbalance of ecology, then after



*panmajay Singh*

giving an opportunity of being heard, the lease may be prematurely terminated.

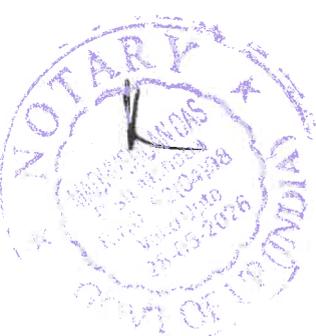
**(h)** (1) The lessee shall not do any mining operation beyond the depth of three meters or water level whichever is less in the river bed and no mining shall be carried out in the safety zone so worked out by the District Officer:

Provided that no mining shall be carried out into the water stream with the help of suction machine or the lifter, etc.

(2) Lease/permit holder will display the rate of sale price at the place where eMM-11/MM-11 is issued:

Provided that if in the opinion of the State Government the maximum rate of sale price is to be fixed, it may be restricted to the concession holder.

**(i)** The lessee shall be bound to undertake the loading of minerals in his approved lease area in



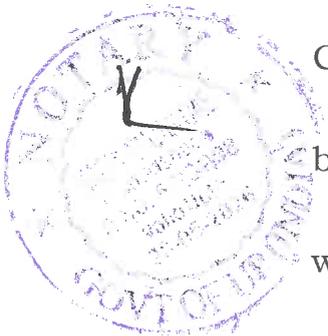
A circular notary seal for the State of Karnataka, India. The seal contains the text: 'NOTARY PUBLIC', 'KARNATAKA', 'INDIA', 'No. 100/2026', and '20-05-2026'. There is a signature over the seal.

*Jannajay Singh*

accordance with the norms laid down by the Government of India.

In view of above provisions it is clear that clause (e) of rule-22 of the rules-2021 it is evident that restriction on mining operation within 50 meter from in the public pleasure ground and inhabited or residential area and the judgment dated 30-09-2020 namely Apeel No. 03 of 2020, Sabarmati Majoor kamdar Sahkari Mandi Ltd. and Ors. Vs, State of Gujrat and ors. passed by this Hon'ble Tribunal issued the following the direction :-

**“84.** Learned counsel apperaing for the State/SEIAA has argued that the similar matter was raised before the Hon'ble High Court and direction has been issued with regard to the parameter of distance of sand mining, Be as it may be, the policy as laid down by the Principal Bench of this Tribunal was based on an expert's report submitted by CPCB and it was discussed with the States and opinion has been obtained from all the States in a particular for and it was collected, discussed and decided by the Expert Committee and CPCB has directed and intimated to the



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States to follow the guidelines with regard to the minimum distance while issuing the mining lease near human habitation. It is for the State to adopt the policy which has been formulated on the basis of the Expert Report and circulated by the CPCB and had been approved by the principal Bench of this Tribunal having jurisdiction to pass an order and order has been issued that the per se must be complied with throughout India. Accordingly, we have it to SEIAA to decide and dispose of the application in accordance with the parameter laid down with the Tribunal, CPCB and the other competent authority in this regard.”

The mining lease in favour of respondent no.5 was executed on dated 18-06-2020 and the judgment in question is delivered on 30-09-2020, hence it is not applicable restorative effect.

6- That in reply to the contents of paragraph 7 of the original application it is submitted that mining lease was granted in favour of respondent no.4 (Dhanraj Singh), the mining operation

*Pannajay Singh*

was prohibited w.e.f. 12 march 2024 and thereafter mining lease was cancelled by the District Officer Mahoba vide letter dated 26-02-2025.

- 7- That in reply to the contents of paragraph 8 of the original application it is submitted that report annexed by the applicant to this application is related District Jhansi hence it is not relevant to the area? hence need no reply.
- 8- That in reply to the contents of paragraph 9 of the original application it is submitted that the respondent no.5 carrying the excavation of mineral as open cast semi mechanized method and also arrange water sprinkler system for spring nearby area, hence the averment make under paragraph reply are not admitted.
- 9- That the contents of paragraph 10 of the original application are not admitted do to such averment as mentioned in proceeding paragraph 5 of this affidavit.

- 10- That in reply to the contents of paragraph 11 of the original application it is submitted that respondent no.5 is only authorized 12,140 cubic meter per annum quantity that is 1000 cubic meter



pannajay Singh

per month which can be easily win by the open cast semi mechanized method.

11- That the contents of paragraph 12 and 13 of the original application is not admitted in view of the averment mentioned in proceeding paragraph no.5 of this reply affidavit.

12- That in reply to the contents of paragraph 14 of the original application it is submitted that the deponent is excavated mineral on the mines in question on the open cast semi mechanized method and also arranged water sprinkler system for sprinkling nearby lease hold area hence the averments mention in paragraph under reply are not admitted. It is further submitted that no storage license sanctioned in favour of the deponent hence provisions of the Uttar Pradesh (Prevention of Illegal Mining Transportation and Storage) Rules, 2018 is not applicable upon the respondent no.5.

13- That the contents of paragraph 15, 16 and 17 of the original application are not admitted as alleged. It is submitted that the mining of minor mineral is not covered with the meaning of industry and the provision the section 7 is not applicable of the



*panmajay Singh*

Environmental (Protection) Act, 1986. In the case of ***Intellectual Forum, Tripathi Vs. State of A.P. [(2006) 3 SCC 549]***, the Hon'ble Supreme Court has observed that it should follow the Principle of Sustainable Development' and find the balance between the developmental need and the environmental degradation adherent to the Principle of Sustainable Development, is now a constitutional requirement, how much damage to the environment and ecology has got to be decided on the fact of each case. In the case of ***T.N. Godavarman Thirmulkpad (104) Vs. Union of India [(2008) 2 SCC 222]***, it has been observed by the Hon'ble Supreme Court that the courts are required to balance developmental need with the protection of environment and ecology. It is the duty of the State Government under our Constitution to devise and implement a coherent and coordinated programme to meet its obligation of sustainable development based on inter-generational quality. Hence in view of above observation of the Hon'ble Supreme Court, Paragraphs under reply are denied.



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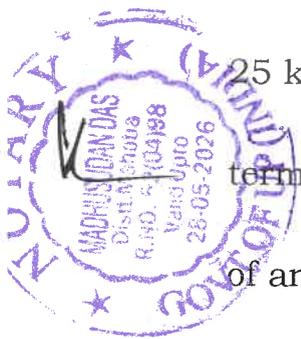
**14-** That in reply to the contents of paragraph 18 of the original application it is submitted that the birth place of the applicant is village Bilbai which is so far from the village Pahra that is 25 km., hence applicant is not aggrieved person hence there are no public interest as stated by the applicant. It is further submitted that due to mining operation in the area in question so many person available opportunity of Job and working for there livelihood.

**15-** That the contents of paragraph 19 of the original application are denied and it is submitted that according to the terms and conditions of the E.C. flora and fauna are being protected by adopting safeguard measure by the deponent.

**16-** That in reply of the contents of paragraph 20 and 21 of the original application, it is submitted that applicant is not resident of village Pahra or nearby villages and his village is Bilbai situate 25 km. far from the mining area. hence there is no violation of the terms and conditions of the E.C. and of fundamental right breach of any citizen by the deponent.

**17-** That the contents of paragraph 22 of the original application, are not admitted as alleged. It is submitted that under the facts

*panmajar Singh*





Registered

## State Level Environment Impact Assessment Authority, Uttar Pradesh

## Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow-226 010

Phone: 91-522-2300 541, Fax: 91-522-2300 543

E-mail: docuplko@yahoo.com

Website: www.seiaaup.in

To,

Shri Janmejay Singh,  
S/o Shri Mangal Singh,  
R/o Kotwali Near kali Devi Temple,  
Banda, U.P.

Ref. No... 652 /Parya/SEAC/4931/2019

Date: 8 February, 2020

Sub: Environmental Clearance for proposed Building Stone (Khanda, Gitti & Boulder) at Gata No.-1939, Village- Pahra, Tehsil & District-Mahoba, U.P., (Leased Area -1.214 ha.).

Dear Sir,

Please refer to your application/letter dated 16-07-2019, 06-09-2019 & 16-12-2019 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 07-01-2020 and SEIAA meeting 07/02/2020.

A presentation was made by the project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development). The proponent, through the documents submitted and the presentation made, informed the committee that:-

1. The environmental clearance is sought for Building Stone (Khanda, Gitti & Boulder) at Gata No.-1939, Village- Pahra, Tehsil & District-Mahoba, U.P., (Leased Area -1.214 ha.).
2. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/34994/2019		
2. File No. allotted by SEIAA, UP	4931		
3. Name of Proponent	Shri Janmejay Singh S/o Sri Mangal Singh		
4. Full correspondence address of proponent and mobile no.	R/o Kotwali Near kali devi Temple Banda Uttar Pradesh.		
5. Name of Project	Shri Janmejay Singh S/o Sri Mangal Singh		
6. Project location (Plot/Khasra/Gata No.)	1939		
7. Name of Village	Pahra		
8. Tehsil	Mahoba		
9. District	Mahoba		
10. Name of Minor Mineral	Building stone (Khanda, Gitty/Boulders)		
11. Sanctioned Lease Area (in ha.)	1.214 ha.		
12. Max. & Min mRL within lease area	The highest level is 177.20 mRL the lowest level is 167.80 mRL		
13. Pillar Coordinates (Verified by DMO)	Pillar No	N	E
	A	25° 21'47.40"	80° 03'50.24"
	B	25° 21'50.28"	80° 03'54.54"
	C	25° 21'48.14"	80° 03'56.16"
	D	25° 21'45.57"	80° 03'52.25"
14. Total Geological Reserves	2,87,397 m <sup>3</sup>		
15. Total Mineable Reserves	2,13,817 m <sup>3</sup>		
16. Total Proposed Production	60,700 m <sup>3</sup> (5 Year)		

Janmejay Singh



E.C. for Building Stone (Khanda, Gitti & Boulder) at Gata No.-1939, Village- Pahra, Tehsil & District-Mahoba, U.P., (Leased Area - 1.214 ha.).

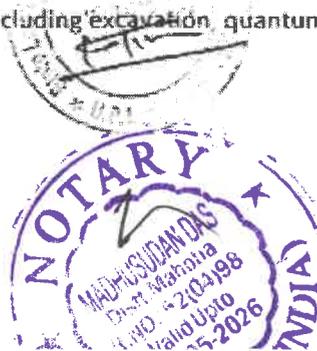
17. Proposed Production/year	12,140 m <sup>3</sup>										
18. Sanctioned Period of Mine lease	20 years for lease period and 5 years for mine period										
19. Production of mine/day	50.58 m <sup>3</sup> /day										
20. Method of Mining	Opencast semi- mechanized										
21. No. of working days	240										
22. Working hours/day	8 hrs										
23. No. of workers	52										
24. No. of vehicles movement/day	05										
25. Type of Land	Govt./Non Forest Land										
26. Depth of Mining	12 m										
27. Nearest metalled road from site	0.40 Km										
28. Water Requirement	<table border="1"> <thead> <tr> <th>PURPOSE</th> <th>REQUIREMENT (KLD)</th> </tr> </thead> <tbody> <tr> <td>Drinking</td> <td>0.52 KLD @ 10 lpcd</td> </tr> <tr> <td>Suppression of dust</td> <td>4.80 KLD @ 1.0 L for 1 sqm (2 time a day)</td> </tr> <tr> <td>Plantation</td> <td>0.16 KLD @ 1 lit/plant</td> </tr> <tr> <td>Total</td> <td>5.48 KLD</td> </tr> </tbody> </table>	PURPOSE	REQUIREMENT (KLD)	Drinking	0.52 KLD @ 10 lpcd	Suppression of dust	4.80 KLD @ 1.0 L for 1 sqm (2 time a day)	Plantation	0.16 KLD @ 1 lit/plant	Total	5.48 KLD
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Total	5.48 KLD										
29. Name of QCI Accredited Consultant with QCI No. period of validity.	Paramarsh (Servicing Environment and Development) 116 01 May 2021										
30. Any litigation pending against the project or land in any court	No										
31. Details of 500 m Cluster Map & certificate verified by Mining Officer	Letter No-1010 dated: 21.06.2019										
32. Details of Lease Area in approved DSR	Page No- 100 Table No- 153										
33. Proposed CER cost	Project cost - 75.00 lacs/annum CER - 1.5 lacs (2% of Total Cost)										
34. Proposed EMP cost	Capital Cost - 1.76,000 lacs Recurring cost - 3,53,700 lacs										
35. Length and breadth of Haul Road	0.400 km and 6m										
36. No. of trees to be planted	166										

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee (meeting held on 07-01-2020 on the above said project, the State Level Environment Impact Assessment Authority (meetings held on dated 07-02-2020 has decided to grant the Environmental Clearance to the title project for collection of 12,140 m<sup>3</sup> /Annum is proposed from mining lease area 1.214 ha subject to effective implementation of the following General Conditions and specific conditions:

**General Conditions:**

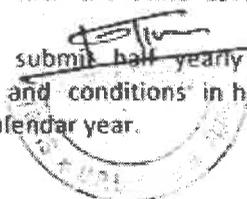
- This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
- Forest clearance shall be taken by the proponent as necessary under law.
- Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization and scope of working shall again required prior environmental clearance as per EIA notification, 2006.
- No change in the calendar plan including excavation, quantum of mineral and waste shall be made.



*Sanjay Singh*

E.C. for Building Stone (Khanda, Gitti & Boulder) at Gata No.-1939, Village- Pahra, Tehsil & District-Mahoba, U.P., (Leased Area - 1.214 ha.).

5. Mining will be carried out as per the approved mining plan. In case of any violation of mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO<sub>2</sub>, NO<sub>x</sub> monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly up loaded on the company's website and also displayed at website.
7. Data on ambient air quality (RPM, SPM, SO<sub>2</sub>, NO<sub>x</sub>) should be regularly submitted to the Regional office, MoEF, Gol, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall confirm to the norms prescribed in MoEF notification no. GSR/826(E) dt. 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with ear plugs / muffs and health records of the workers shall be maintained.
11. Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like mask and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to day hours time only.
15. Provision shall be made for the housing the labourers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform to the Regional Office, MoEF, Gol, Lucknow and State Pollution Control Board regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the MoEF, Gol, Lucknow and State Pollution Control Board
19. The Regional Office, MoEF, Gol, Lucknow and State Pollution Control Board shall monitor compliance of the stipulated conditions. A complete set a documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing and other documents information should be given to Regional Office of the MoEF, Gol, Lucknow and State Pollution Control Board
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.



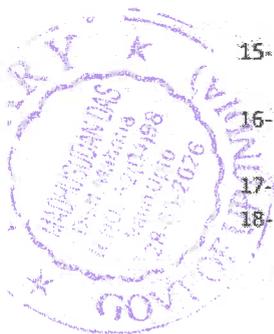
*Pannajay Singh*

E.C. for Building Stone (Khanda, Gitti & Boulder) at Gata No.-1939, Village- Pahra, Tehsil & District- Mahoba, U.P., (Leased Area - 1.214 ha.).

23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

**Specific Conditions:**

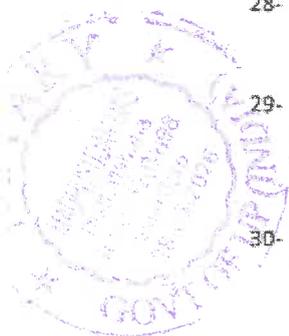
- 1- If in future during the progressive mining this lease area becomes part of cluster i.e. area equal to or more than 5 ha., limited to B-1 category, then additional conditions based on the EIA conducted by the concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per the law shall be initiated against the authority issuing the cluster certificate".
- 2- The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
- 3- This environmental clearance does not create or verify any claim of applicant on the proposed site/activity.
- 4- This environmental clearance shall be subject to valid lease in favour of project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
- 5- The Environmental clearance will be co-terminus with the mining lease period.
- 6- Explosive can not be stored on the site.
- 7- A comprehensive EIA including mining areas within 15 K.M. to assess impact of the mining activity on the surrounding area shall be undertaken and report submitted to this Authority within one year.
- 8- No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
- 9- After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation works in the exhausted pit shall be completed so as to ensure that reclamation, forest cover and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore bearing area is worked for expansion.
- 10- Adequate buffer zone shall be maintained between two consecutive mineral bearing deposits.
- 11- Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
- 12- Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of afforestation programme besides tree plantation. The company shall involve local people for plantation programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF&CC, GoI, Lucknow every year.
- 13- Blast vibrations study shall be conducted and a observation report submitted to the Regional office, MoE&CC, GoI, Lucknow and UP PCB within six months. The report shall also include measures for prevention of blasting associated impact on nearby houses and agricultural fields.
- 14- Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the day time only.
- 15- Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
- 16- Maintenance of village roads used for transportation of minerals are to be done by the company regularly at its own expenses. The roads shall be black topped.
- 17- Rain water harvesting shall be undertaken to recharge the ground water source.
- 18- Status of implementation shall be submitted to the Regional Office, MoEF&CC, GoI, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.



*Sanjay Singh*

E.C. for Building Stone (Khanda, Gitti & Boulder) at Gata No.-1939, Village- Pahra, Tehsil & District-Mahoba, U.P., (Leased Area - 1.214 ha.).

- 19- Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geo textile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
- 20- Trenches / garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. Adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs, if any flowing through the ML area and silts arrested. De- silting at regular intervals shall be carried out.
- 21- Garland drain of appropriate size, gradient and length shall be constructed for both mine pit and for waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de- silted at regular intervals.
- 22- Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Regional Office, MoEF, Gol, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine and drainage in the direction of flow of ground water shall be set up and records maintained.
- 23- Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Regional Office, MoEF&CC, Gol, Lucknow and U.P. Pollution Control Board regularly.
- 24- Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
- 25- Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers.
- 26- Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
- 27- Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including health records of the workers. Awareness programme for workers on impact of mining on their health and precautionary measures like use of personal equipments etc. shall be carried out periodically. Review of impact of various health measures shall be conducted followed by follow up action wherever required.
- 28- The project proponent will ensure for providing employment to local people as per requirement, necessary protection measures around the mine pit and waste dump and garland drain around the mine pit and waste dump.
- 29- Top soil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area. Top soil shall be separately stacked for utilization later for reclamation and shall not be stacked along with over burden.
- 30- Over burden (OB) shall be stacked at earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of maximum 10 m and overall slope of the dump shall not exceed 35°. The OB dump shall be



*pannajar Singh*

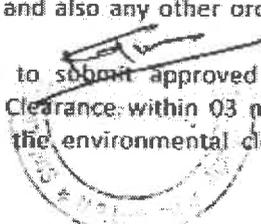
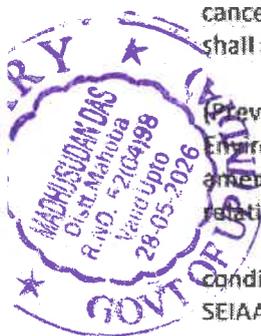
E.C. for Building Stone (Khanda, Gitti & Boulder) at Gata No.-1939, Village- Pahra, Tehsil & District- Mahoba, U.P., (Leased Area - 1.214 ha.).

- backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface run off.
- 31- Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, Gol, Lucknow and U.P. Pollution Control Board on six monthly basis.
  - 32- Slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by Indian Bureau of Mines.
  - 33- Permission for abstraction of ground water shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e. pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority and Regional Director, Central Ground Water Board.
  - 34- The waste water from the mine shall be treated to conform to the prescribed standards before discharging in to the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Regional Office, Ministry of Environment & Forests, Gol, Lucknow, Central Pollution Control Board and the State Pollution Control Board.
  - 35- Hydro geological study of the area shall be reviewed by the project proponent annually. In case adverse effect on ground water quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on ground water is implemented.
  - 36- Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the course of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through wild life sanctuary, if any in the study area.
  - 37- Prior permission from the Competent Authority shall be obtained for extraction of ground water, if any.
  - 38- A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Regional office, Ministry of Environment & Forests, Gol, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
  - 39- Project Proponent shall explore the possibility of using solar energy where ever possible.
  - 40- Commitment towards CER has to be followed strictly.
  - 41- Regular health check-up record of the mine workers has to be maintained at site in a proper register. It should be made available for inspection whenever asked.
  - 42- Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB and other Govt. Agencies from time to time.
  - 43- The blasting will be done only after getting the permission from the Mining Department.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not

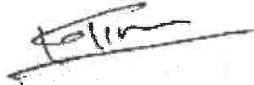


*pannraj Sgs*

E.C. for Building Stone (Khanda, Gitti & Boulder) at Gata No.-1939, Village- Pahra, Tehsil & District-Mahoba, U.P., (Leased Area - 1.214 ha.).

implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

  
(Ashish Tiwari)

Member Secretary, SEIAA

Ref. No...../Parya/SEAC/4931/2018 Dated: As above

Copy for information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Mahoba, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

  
(Ashish Tiwari)

Member Secretary, SEIAA



*panmajay Singh*



### Uttar Pradesh Pollution Control Board

Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

182003/UPPCB/Banda(UPPCBRO)/CTO/both/MAHOBA/2023

Date: 01/07/2023

To,

M/s

JANMEJAY SINGH

GATA No. 1939, LEASE AREA 1.214 Hac., Vill. PAHRA, Teh. & Dist. MAHOBA, 210424

Application Id-  
20609404

**Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981**

CCA is hereby granted to JANMEJAY SINGH located at GATA No. 1939, LEASE AREA 1.214 Hac., Vill. PAHRA, Teh. & Dist. MAHOBA, 210424. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA JANMEJAY SINGH granted for the period from 01/07/2023 to 31/12/2027 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Building Stone (Gitti/Boulder/Khand a)	12140	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

#### Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

*Janmejaya Singh*

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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### 3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

#### Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Building Stone (Gitti/Boulder/Khanda).			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

#### Emission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

### 4. Essential documents to be submitted by the Industry/Unit as Applicable :-

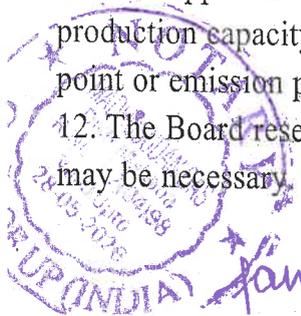
(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

*Sanjay Singh*

- (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
- Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

#### General Conditions:-

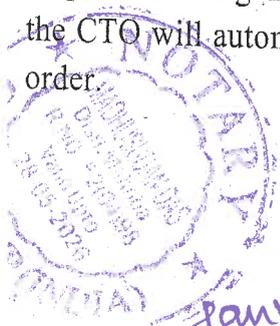
1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.



*Jannajay Singh*

**Specific Conditions:-**

1. This consent is valid for production of Building Stone (Gitti/Boulder/Khanda) -12140 Cu Meter/Year by opencast and semi mechanized mining in 1.214 hectare leased area GATA No. 1939, Vill. PAHRA, Dist. MAHOBA.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide Letter No. 602/Parya/SEAC/4931/2019 dated 08.02.2020 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
6. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
7. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
8. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Gitti/Boulder/Khanda).
9. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
10. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
11. All trucks, tractors used in transportation of Building Stone (Gitti/Boulder/Khanda) shall be covered by canvas sheet to prevent dust emission.
12. Water will be sprayed after loading activity (if Building Stone (Gitti/Boulder/Khanda) collected could be dry condition)
13. The dust suppression measures like water spraying will be done on the haul roads and working areas.
14. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
15. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
16. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
17. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
18. Consent fees if revised, shall be payable by industry from the date of its applicability.
19. Industry shall comply with the relevant provisions of Environmental Laws.
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.



*Rajendra Singh*

RAJENDR  
A SINGH

Digitally signed by  
RAJENDRA SINGH  
Date: 2023.07.02  
10:25:50 +05'30'

Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Banda with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA  
SINGHDigitally signed by  
RAJENDRA SINGH  
Date: 2023.07.02 10:26:01  
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Chief Environmental Officer (circle-2)



## मिशन LIFE - पर्यावरण के लिए जीवन शैली (Lifestyle For Environment) जनसहभागिता का सन्देश



- स्वच्छता - देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय ।
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रिय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट/अपशिष्ट फेंकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई-वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकलिंग इकाई में अनुपयोगी इलेक्ट्रिक/ इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन/खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 विलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है।



*Manoj Kumar Singh*

भारत सरकार  
GOVERNMENT OF INDIA

जनमेजय सिंह  
Janmajay Singh  
जन्म तिथि/ DOB: 20/06/1981  
पुरुष / MALE

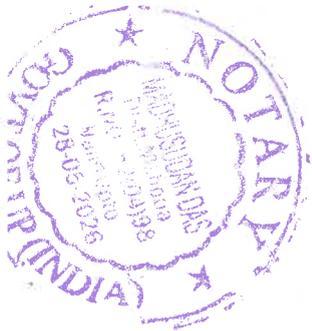
मेरा आधार, मेरी पहचान

भारतीय विशिष्ट पहचान प्राधिकरण  
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MEERA AADHAAR, MERI PEHACHAN



Janmajay Singh



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**V A K A L A T N A M A****BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
Original Application No.1254 of 2024****Rupendra Singh**..... **Applicant****Versus****U.P. PCB & others**..... **Respondents**

KNOW ALL to whom these present shall come that We, Janmajay Singh, Son of Late Sri Mangal Singh, aged 44 years, resident of House No. 173, Sanjay Gandhi Puram, Near Lekhraj Market, Lucknow District- Lucknow (U.P.), 226016, duly authorized on behalf of Project Proponent, do hereby appoint (herein after called the advocate to be our Advocate in the above noted case authorise him:-

**MANOJ KUMAR, Advocate (U.P.1502/78), COP No. 193761, GF-1, Shubh Apartment, Vivekanandpuri, Faizabad Road, Lucknow, Mobile no.09532100117**

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court, including High Court subject to payment of fees separately for each Court by us. To sign, file, and present pleadings, appeals, cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents, as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents of admit and/or deny the documents of opposite party.

To withdraws or compromise the said case or submit to arbitration any differences or disputes that jay arise touching or in any manner relating to the said case. To take execution proceedings. The deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things, which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate

*Janmajay Singh*

whenever he may think it to do so and to sign the Power of Attorney on our behalf.

And we the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as our own acts, as if done by us to all intents and purposes.

And we undertake that we or our duly authorized agent would appear in the Court on all hearings and will inform the Advocate for appearance when the case is called.

And we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate, which he shall receive and retain himself.

And we the undersigned do hereby agree that in the even of the whole or part of the fee agreed by us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. We hereby agree that once the fee is paid, we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition of three years or part thereof.

IN WITNESS WHEREOF We do hereunto set our hand to these presents the contents of which have been understood by us on this ..... day of September, 2025.

Accepted subject to the terms of fees.

**Advocate**  
  
**MANOJ KUMAR**  
Advocate  
G.F.-1, Shubh Apartment,  
489/211, Vivekanandpuri,  
Fajjabad Road, Lucknow-226007

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**Client**